

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 251/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

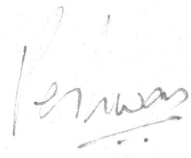
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: M/s. Cairn India Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Tanak Dwarkadas	Sr. Advocate.	
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2.	Mehul Shah Peshwan Jehangir Himanshu Vidhani Sanilca Gokhale i/b Khaitan & Co.	Advocate	
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**COMMON ORDER**

**TCSP No. 251/230-232/NCLT/MB/MAH/2017**

**TCSP No. 350/230-232/NCLT/MB/GOA/2017**

Though these matters have come for main hearing, since the Income-tax Department has sought time for making their submissions, at their request, list this matter for final hearing on 09.03.2017.

Since there being contest from Income-tax Department, both sides are directed to file written submissions two days before next date of hearing after exchange of written submissions to each other.

Sd/-

**B. S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)